RAJYA SABHA

Wednesday, the 10th August, 1994/ Sravana 19, 1916 (Saka)

The House met al eleven of the clock MR. CHAIRMAN in the Chair.

ORAL ANSWERS TO QUESTIONS

MR. CHAIRMAN: Question No. 241. Shri G. G. Swell. Absent. Shri Chimanbhai Mehta.

SHRI CHIMANBHAI MEHTA: Yes, Sir. 1 am a little surprised... (Interrup-'ions).

MR CHAIRMAN: Let the Minister answer first.

Unutilised Lottery Fund Scam

'241. SHRI G. G. SWELL; SHRI CHIMANBHAI MEHTA:+

Wil; ihe Minister of HOME AFFAIRS be pleased to state :

- (a.) whether it is a fact that Government has sought a clarification from the Delhi Governmen! regarding money contributed to voluntary organisations and individuals from the unutilised lottery fund:
- (b) whether it is a fact that the funds were used for purchase of bonds of 1CIC1;
 - fc) if so, the details thereof;
- (d) whether the funds were utilised by voluntary agencies for paying custom, duties for medical equipment, and even after waiving the duties funds have not been given back; and
 - fe) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRJ P. M. SAYEED): (a) No. Sir. However, Lieutenant Governor, Delhi in a communication to Ministry of Home Affairs has

given details of certain matters related to the Delhi Lottery Fund.

- (b) and fc). A grant of Rs. 8 lakh was released in March, 1993 out of Lottery Funds in favour of Centre for Policy Research, New Delhi, under the approved scheme "Improvement of facilities in JJ colonies", which the Centre for Policy Research has utilised by investing in the bonds issued by the Industrial Credit and Investment Corporation of India Ltd. as a contribution to corpus fund with the prior approval of the Delhi Government. In the meanwhile, they have taken up two studies relating to the JJ and slum colonies of Delhi and their improvement.
- (d) and (e^ Only in one instance, funds amounting to Rs. 50 lakhs were released to the Dharamshila Cancer Foundation and Research Centre, enabling them to get their Cobalt and X-ray equipment released from ihe customs warehouse. Subsequently, the Foundation had succeeded in obtaining the customs duty exemption from the Ministry of Finance. Government of India and had requested that they be permitted to utilise the grant already sanctioned for the same purpose and under the same approved scheme of Government of India, by way of purchase of some life saving equipment. This was approved by the Government of NCT of Delhi and the ne:essary modification in sanction orders made.

SHRI CHIMANBHAI MEHTA: Sir, Miunaudited grants from the Delhi Lot- und have drawn the attention of various leading newspapers in Delhi. Yet, answer given it appears that the iment did nol think it fit an to . clarifications from the Lieutenantor. This is a little surprising to (kit I am not putting any ques- i on iii relation to However, I would like to know that. whelher the unaudit- ed lottery fund outside the purview of the CAG. If so, why? Have you ever i bi of this fund which runs into crores of rupees? What is the amount there? Can you give us figures? How can it go outside the purview of th* CAG? How can they utilise it on their own? This is my question.

[†]The question was actually asked on the floor of the House by Shri Chimanbhai Mehta.

3

SHRI P. M. SAYEED; Sir, the funds of the lotteries had been audited for the year 1992-93. For the current year also, it is being done

With regard to the CAG's purview, whether it has to be brought within the, purview of the CAG is to be examined.

THE MINISTER OF HOME AFFAIRS (SHRI S. B. CHAVAN); Just a minute. May I supplement it, Sir?

MR. CHAIRMAN: Yes.

SHRI S. B. CHAVAN: Sir, actually, this was a discretionary fund at the disposal of the Lt-Governor. Tt was not forming a part of the Consolidated Fund of the Government of the NCTD and that is why, it was considered that since it was beyond the purview of the Consolidated Fund, it would not fall within the purview of the CAG. But, now, with the Government of National Capital Territory of Delhi having come into existence, this will form part of the Consolidated Fund of the Delhi Adrnnist a-tion and it will be covered by the CAG.

SHRI CHIMANBHAI MEHTA: Sir, crores of rupees cannot be allowed to be at the discretion of the Lt-Governor But, in parts (b) itod (c) of tlie question, they have stated that they gave the grant of Rs. eight lakhs to the Centre for Policy Research. But, at that time, they had not stated that this particular amount should be invested in the IOO bonds. I would like to know whether it is a f;ict that the grant of Rs. eight lakhs was given in favour of the Centre for Tolicy Research to do the job that they had demanded the money for. Subsequently instead of utilising the amount for the purpose for which it was asked for, they invested the amount in the ICTCI bonds and then the Government aporoved it afterwards. So, from the very beginning, they had indicated to you tliat the money that you gave would either go ib to the bonds of the IOO or subsequently, because they had done it, you approved it. This is the question. Then, in parts (d) and (e) of the answer, it is stated that the money that was given for paying customs duty was meant for Customs duty purposes only. But the Government of India gave a concession and the Customs duty was not levied on the important groups and the money was again transferred not for the customs duty purpose but for some other purpose. So, why has it been done subsequently? Why don't you ask them as to what exactly their plant of investment is. So. these ar@ questions (a) and (bj) and, kindly answer them.

SHRI P. M. SAYEED: Sir, it was true that they have invested this money in the Industrial Credit and In est-ment Corporation of India as a corpus fund. Initially, they have been given this fund for improvement of facilities in the J J colonies... (Interruptions)

SHRI CHIMANBHAI MEHTA: Sir, he is not answering my question. He is just saying what he has already said.

MR. CHAIRMAN: Let the Minister finish.

SHRI CHIMANBHAI MEHTA. Sir, he is answering part (b) of my question. Unless he answers part (a) of my question, how can he answer part (b) of the question? If you allow me afterwards, I may put the auestion.

SHRI P. M. SAYEED: Sir, meanwhile, they have the Centre for Policy Research. They have taken up the study of two schemes relating to the JI slam colonies. That was true. Secondly, with regard to the Customs duty which was sanetiched by the Finance Ministry, subsequently, that amount was invested by them to purchase some life savig equipment and this was also done with the permission of the NCTD Government.

SHRI CHIMANBHAI MEHTA: Sir, I am not satisfied with the answer given by the hon. Minister. He has agreed that the money that wa* asked for some schemes was invested in the company. Then, did the Minister ask them how il could be done? It is all right that subsequently they are going to use the money and the money that was to be used for the current schemes is not being used for that purpose.

5

so that the current schemes are being stopped. Is this the way of handling the grants from the Governor and is it a fact that the Lt.-Governor is also in the Governing Board of the Centre? I would like to know how this is being done; whether the Government would look into the affairs of the Lt.-Governor; how the grants are being distributed and whether there is any arbitrary element.

SHRI S. B. CHAVAN: Sir, ihe hon. Member is quite right. Actually, it was for Ihe research work that this amouht was given to them. Whether it was proper for them to invest it into bonds issued by the ICICI is a pa at which we will have to consider. Actually, funds are not given from these lottery funds for such a purpose. They should have used them for research purposes, but inste id of doing that, Ihey seem to have invested them in the bonds which prima facie seems to be not correct. I will have to go into the details and find out as Io what exactly the background is.

SHRI B. K. HARIPRASAD: Thank you, Mr. Chairman. I would like to know in the first place why this practice of contributing money out of the unutilised lottery funds by the Government of NCT to the private agencies is going on. Part (b) of my quetion is whelher it is a fact that the lotteries in the NCT are managed by DDA; if so, why nit tha funds be utilised for improvement of slums. Part (c) of my question is, in view of the questionable conduct of the voluntary agencies, which are presently the beneficiaries of these unutilised lottery funds, whether the Government will direct the DDA to stop forthwith the disbursement of such funds to any private agency or individuals and utilise the same for its on-going slum develop ment programmes.

SHRI P. M. SAYEED: Sir, now, ths unutilised fund is not handled by the DDA. It is now handled by the Government of National Capital Territory. Sir. this is a discretionary fund normally u*ed for welfare whem-s and whenever such abdications come, there is an ad-vvsory body which goes into the details

of the project and if they find it feasible and practical, the funds are sanctioned. Since it is coming under the Consolidated Fund of the National Capital Territory, it is well looked after by the CAG as well as the other authorities. The misuse of any such funds will be checked.

SHRI V. NARAYANASAMY; Mr. Chairman, Sir, to the second part of the question] which was put by th© hcti. Member, the reply which came from the Minister is that about Rs. 50 lakhs were given for purchase of medical equipment. In respect of medical equipment, the customs duty paid was given back by way of exemption and those funds were diverted by them with the permission of the Lt.-Governor. Sir, between 1992 and 1993 a large-scale transaction of giving funds by the Lt.-Governor to the voluntary organisations from the utilised lottery funds has taken place. It appears that the decision for granting money to the voluntary organisations in Delhi is to lis taken by the Advisory Committee, but unfortunately from the record it is found that the funds were given by the Lt.-Governor after he himself took a decision and thereafter it was referred to ihe Advisory Committee. Therefore, I would like to know from the hon. Minister, from 1992- to 1993, within a period of one year, in how many cases tha funds have been given by the Lt-Governor to the voluntary organisations and whether it is a fact that without tha approval of the Advisory Committee, the Lt.-Governor gave those funds and thereafter the Advisory Committee was apprised for clearance

SHRI P. M. SAYEED: Since these grants ore being made continuously the decisions on sanctions, which were ac* corded, are ratified by the Lottery Advisory Committee. That is the <u>practice.lt</u> is required to meet at least once in six months. With regard to sanction from 1992 onwards, the total number of sanctions granted by the Governor is 154 and T can read them out.

SHRI V. NARAYANASAMY: What is the total amount involved?

SHRI P. M. SAYEED; The total amount involved is Rs. 7,77,66,419.

SHRI V. NARAYANASAMY- In that case, I would like to know from the hon. Minister—he says about tne practice—whether it is mandatory on the part of the Lt.-Governor to get the approval of the Advisory Committee nnd secure sanction. I would like Io know in how many cases it has been done by the Lt.-Governor and thereafter the Committee was approached for sanction.

SHRI S. B. CHAVAN: Sir, 1 dont think there is anything basically wrong So long as the fuhds are being utilised for the objectives for which the funds are meant. If it goes beyond that, then only ii becomes objectionable; otherwise, getting sanction of the Advisory Committee before or expost facto 's a matter of procedure. Sometimes, the exigency of the situation demands spending the money first and getting the sanction thereafter. There is nothing wrong in that.

SHRI VIRENDRA KATARIA: Sir, may I know from the Minister that lotteries, as a whole, are creating mar.y law and order problems? Many suicidal cases due to lottery have been reported. In a way t'i« G i ii lent is indirectly helping the system of gambling. May I know from the Government whether there is any proposal under consideration or whether they will consider any proposal to ban lotteries in the country?

SHRI P. M. SAYEED: Sir, the hon. Member is correct. The Governmedt has noticed that the lottery syr.tem in the country is not functioning,' up to the expectations -and the investors happen to be largely from the poor sections of the society. Therefore, it is high lime that we thought of bringing in a Central legislation in order to contain the misuse, which is happening in the country, of lotteries.

SHRI S. B.CHAVAN: Sir, may I supplement? This i_s one of the resources of the State Governments. If we take

any drastic step, I don't find, In principle, anything objectionable. In fact, it-is not a very desirable source of income for any of the State Governments. But for some of the State Governments it js a major source of income. Before we take any decision and bring in a Central legislation, the State Governments will have to be consulted.

SHRI S. B CHAVAN: Sir, the hen.

हा अवन्साय भिका : सभापित महोदय, मंत्री जी के उत्तर से एक तीति संबंधी प्रश्न उठता है कि क्या स्वयं सेवी संस्थाओं के पंजीकरण में यह प्रावधान है कि किसी लाभ कमाने के उद्देश्य से वे नहीं गठित होंगी। लाभ अजित करने वाले धन बांडों को खरीदने में लिप्त स्वयं सेवी संस्थाओं का गंजीकरण मधाप्त करने के संबंध में क्या कोई ठोस कार्यवाही होती है? अगर स यापित होने के बाद सरकार संतष्ट हो जाए कि लाभकारों कार्यों से ऐसा हुआ है तो क्या ऐसी स्वयं सेवी संस्थाओं के पंजीकरण निरस्त हुए हैं तो अब तक कितने हुए हैं?

Member *h* putting the cjustion in an abstract manner. If he makes his position slightly understandable. It will be able to react.

डा० जनमाथ मिश्र: सवाल यह या कि ये स्वयं सेबी संस्थाएं जो लाटरी मे या दूसरी जगहों में धन अभित करती हैं उनका उद्देश्य नका कमाना नहीं है. प्राफिट श्रानिंग नहीं है। पविलक अंख लेने की इजाजत होती है लेकिन उससे मनाफा कमाकर निहित स्वार्थ के प्रति उसका उपयोग नहीं कर सकते हैं। ऐसी शिकायने विहार में हुई हैं जब चैम्बर प्राफ कामसं ने एक लॉटरी निकालने की इजाजत बिहार गरकार से ली थी। उस इजाजन के बाद जो धन राणि उसने एकवित की थी उसका हिसाब-किताब वह स्वयं श्रपने सदस्यों को भी स्पष्ट रूप से दे नहीं पाया था। अनेक इस प्रकार के आरोप थे। इसलिए जो माननीय सदस्य का उन्न

9

था और जो सरकार ने ग्रम तक उत्तर चिए है उसने यह स्पष्ट नहीं हो पा रहा है कि प्रगर ऐसी धनराणि का दुरुपयोग होता है, जबकि कर्त यह है कि स्वय सेवी संस्वाएं मुनाफा कमाने के उद्देश्य से गठित नहीं होगी ग्रीर वह नुनाफा जो अजित करती है उसका उपयोग वह कैसे करती हैं, उसकी एकाउं-टेबिनिटी सरकार के स्तर पर स्वापित कैसे होती है, कोई प्रक्रियाएं, कोई यंत्र, कोई प्रशासनिक शाखा इसके लिए कार्यरत है ? इसी सदर्भ में हमने यह जानना चाहा था कि जहां तीन पंजीकरण के सिए शर्त है, जो घलाभकारी होगा, लाभ कमाने के उद्देश्य से नहीं होगा प्रनर ऐसे मामले सत्यापित हुए हो तो क्या उसके वंजीकरण निरस्त किए गए है, समाप्त किए गए हैं? अगर नहीं किए गए हैं सरकार ऐसी स्वयं सेवी संस्थाओं की पूरी जांच किसी विशिष्ट अधिकारी स या यंत्र से कराना चाहेगी?

SHRI S. B. CHAVAN: Sir, it is entirely for the State Government to take action in the matter. I don't think that the Central Government can possibi.v intervene. If it is the Bihar Government which has remitted this kind of a thing, the Bihar Government its-elf will loos into the matter. If it is an accountable exercise of the powers vested in them, certainly they will be able to take action.

बाव जगननाथ भिश्रः महोदय, क्या जनता के पैस का दृष्ट्योग होता रहेगा और सरकार क्या ऐसे ही देखती रहेगी और अपनी जित्त को परिभाषित करती रहेगी कि सरकार को शक्तियां है वा नहीं क्या कुशनैजनिक कोय का दृष्टायोग करने दिया जाएगा?

SHRI S. B. CHAVAN: We can reply on behalf of the Central Government for any transactions with which tlie Central Government is directly concerned. If it is the Bihar Government which has j^ven the permission, let them 30 inu» it. I cannot possibly 3ay anything in

abstract. It depends situation, upon ihe which took place. I abstract reply.

upon the kind ol kind of incident cannot give any

MR. CHAIRMAN: Question No. 242.

Criticism of MoU with Oman by experts

*242. SHRI CHIMANBHAI MF.HTArf SHRI SARADA MOHANTY:

Wilt the Minister of PETROLEUM AND NATURAL GAS be pleased to state;

- (a) whether it is a fact that MOU signed by Petroleum Deptt, with Oman regarding supply of gas has been widely criticised by experts in the Press;
- (h) whether Government have effectively replied io the critics of MOU;
- $\left(c\right)$ whether the MOU is renegou'able. nnd
- (<1) whether Government would demand reduction in price of gas if not, what are the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH SHARMA): (a) No, Sir.

- (b) Does not arise.
- (c) No, Sir.
- (d) No price for the gas has been agreed with Oman.

SHRI CHIMANBHAI MEHTA; Sir, largely the reply of the Minister is "No, Sir," Does not arise and "No, Sir." Sir, the Minister has said that thers was n* criticism at all with regard to the MOU signed with Oman. Sir, I put this question because there was a strong criticism in certain articles. But, I am not able to locate them just now. So, the Minister may unnecessarily land himself on charges of misleading the House. But, I am not

fThe question was actually asked on the floor of the House by Shri Chimanbhai Mehta